

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No. 21 of 2018
In
Company Appeal (AT) No. 397 - 399 of 2017

IN THE MATTER OF:

Surinder Mehta & Ors.

...Appellants

Versus

Prime Meiden Ltd. & Ors.

...Respondents

Present:

For Appellants : **Mr. Ramji Srinivasan, Senior Advocate assisted by
Mr. Lalit Bhasin, Mr. Abhijit Sinha, Mr. Inder Raj
Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad and
Mr. Lakshya Khanna, Advocates**

For Respondent : **Mr. Krishnendu Datta and Mr. Ramanjit Singh and
Mr. Sagar Chawla, Advocates**

WITH

Contempt Case (AT) No. 02 of 2019
In
Company Appeal (AT) No. 397 - 399 of 2017

IN THE MATTER OF:

Surinder Mehta & Ors.

...Appellants

Versus

Prime Meiden Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. Krishnendu Datta and Mr. Ramanjit Singh and
Mr. Sagar Chawla, Advocates**

For Respondent : **Mr. Ramji Srinivasan, Senior Advocate assisted by
Mr. Lalit Bhasin, Mr. Abhijit Sinha, Mr. Inder Raj
Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad and
Mr. Lakshya Khanna, Advocates**

ORDER

06.02.2020 In spite of Notice issued to Contemnor Nos. 3 and 4, they have not appeared.

We have noticed the development and pursuant to the direction issued in Review Application No. 4 of 2019, Learned counsel for the Appellant submits that in spite of the order passed in the Review Application read with the order dated 1st December, 2017, the records have not been handed over by the Contemnor-Respondent.

Mr. Krishnendu Dutta, learned counsel appearing on behalf of the Contemnor-Respondent Nos. 1 and 2 submits that they have no record in their custody.

Learned counsel for the Petitioner submits that 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 have not handed over the records in spite of the order passed in the Review Application.

Let notice be issued on 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 by Speed Post as to why the contempt proceedings be not initiated against them as they have not handed over the records. Requisites along with process fee be filed by 7th February, 2020.

Post the case 'for orders' on **4th March, 2020** before the 1st Bench. 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 are directed to appear in person on the next date.

Pendency of the Contempt Case will not come in the way of 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' –

Contemnor-Respondent No. 4 to hand over the records and thereby purge them from contempt.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/gc/